

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
UDYOG BHAVAN, NEW DELHI.**

Policy Circular No. 35 (RE – 2003)/2002-2007
Dated, the 21st May, 2004

To,

All Licensing Authorities,
All Commissioners of Customs,

Subject : Requirement of PHA release order for import of raw cashewnuts -- exemption thereof.

Several representations have been received from members of the trade that import of raw cashewnuts are subject to the requirement of a PHA release order in terms of the PFA Act, 1954. After consultations with Ministry of Health and Family Welfare and the Department of Revenue, it has now been decided to exempt all such imports of raw cashewnuts from the formalities of the PHA release order which are meant for re-processing and export. As such Customs Authorities will release such consignments on Customs Bond for re-processing as provided for in Clause (I) of Section 143 of the Customs Act, 1962.

This issues with the approval of Director General of Foreign Trade.

(Pratima Dikshit)
Joint Director General of Foreign Trade